

FORM NO. 4

(See Rule 42)

In The Central Administrative Tribunal

GUWAHATI BENCH : GUWAHATI

ORDER SHEET

APPLICATION NO. 163

OF 199 8

Applicant(s) M. K. Vijayan

-VS-

Respondent(s) Union of India & Ors

Advocate for Applicant(s) Mr. B. K. Sharma

Mr. S. Sarma

Mr. M. K. Nair

Mr. G. Sarma,

Addl. C.G.S.C

Notes of the Registry	Date	Order of the Tribunal
This application is in form and within time C. F. of Rs. 50/- deposited vide IFO/BD No 030362 Dated ... 28.7.98 B.P. Registrar	29.7.98	Heard Mr S. Sarma, learned counsel for the applicant and Mr G. Sarma, learned Addl.C.G.S.C for the respondents. The applicant has submitted this application challenging the Annexure-2 transfer order dated 28.5.98, Annexure-4 rejection of representation order dated 13.7.98 and Annexure-6 release order dated 10.7.98. The applicant submitted representation dated 13.7.98 (Annexure-7) to the respondent No.2, the Director, Intelligence Bureau, Ministry of Home Affairs, New Delhi through proper channel. This representation has not been disposed of. After hearing learned counsel of the parties this application is disposed of with a direction to the respondent No.2 to dispose of the representation dated 13.7.98 aforesaid with a speaking order by recording facts and reasons within one month from
Requisite 4 copies have been filed. <i>[Signature]</i> 28/7/98 B.P. Registrar <i>[Signature]</i> 28/7/98		

contd..

Notes of the Registry

Date

Order of the Tribunal

29.7.98

the date of receipt of this order. The applicant is at liberty to approach the appropriate authority if he is still aggrieved with the order of the respondent.

Until such order is issued by respondent No.2, the operation of the impugned orders dated 28.5.98 (Annexure-2) and order dated 10.7.98 (Annexure-6) shall be kept in abeyance insofar as it relates to the applicant.

Application is disposed of. No order as to costs.

Member

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27/8/98
Copies of the order alongwith application have been sent to the D/fee for issuing the same to the parties, Engr. R.R. and A.D.
R.K.
Issued under S. No.
2483 to 2487 dtd.
2.9.98.
R.S.